

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. (IB)-363/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **29.08.2018**

NAME OF THE PARTIES: Daimler Financial Services India Pvt. Ltd.

v/s.

Sri Shakti Gourment Solution Pvt. Ltd.

SECTION 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016

Order

14. C.P. (IB)-363/(MB/2018)

The counsel for the petitioner submits that she wants to withdraw this petition. Accordingly, the petition is dismissed as withdrawn.

SD/-

V. NALLASENAPATHY
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)